

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO. 3626
TO BE ANSWERED ON MARCH 16, 2020/PHALGUNA 26, 1941 (SAKA)
PENSION PROVISION FOR NPS EMPLOYEES

3626. Shri Hanuman Beniwal

Will the Minister of FINANCE be pleased to state:

- (a) the details of the pensionary provision for the dependents of such Central Government employees under NPS who die in harness;
- (b) whether the said dependents of the deceased employees are to be paid the entire amount of salary for the remaining period of service;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the details of the pensionary provisions for the dependents of unmarried employees under NPS who die in harness?

ANSWER

The Minister of State (Finance)
(Shri Anurag Singh Thakur)

(a) The family members/ nominees of a Central Government employee covered under NPS would get benefits in accordance with PFRDA (Exits & Withdrawals under NPS) Regulations, 2015, notified by PFRDA, in the event of the death of Government Servant.

However, as informed by Department of Pension and Pensioners' Welfare, vide their Office Memorandum No. 38/41/06-P&PW (A) dated 5th May, 2009, in the event of death of a Central Government servant covered by the NPS, family pension is available to such families of such Central Government employees at the rate and manner prescribed in the CCS (Pension) Rules, 1972 or CCS (Extraordinary Pension) Rules as the case may be, as detailed below.

- (i) Under the CCS (Pension) Rules, 1972, on death of a serving Central Government servant, family pension is payable to the family of the deceased Government servant at enhanced rate of 50 percent of last pay drawn by the Government servant for a period of 10 years and thereafter family pension is payable to the family at the rate of 30 percent of last pay.
- (ii) Under the CCS (Extraordinary Pension) Rules, in the event of death of a Central Government servant on account of an injury or disease attributable to performance of Government duty, higher family pension in the form of Extraordinary family pension is payable to the family of Central Government servant. For determining the compensation under different circumstances, the cases are categorized as under

Category A: Death or disability in normal circumstances

Category B: Death or disability due to a disease contracted in the performance of duty

Category C: Death or disability due to an injury sustained in accidents in the performance of duty

Category D: Death or disability attributable to acts of violence by terrorists, anti-social elements etc.

Category E: Death or disability arising as a result of attack by or action against extremists, enemy action, etc.

The rate of family pension in cases under Category A is as mentioned in para (i) above. The rate of family pension in cases in category B and C is 60% of last pay and in Category D and E, it is 100% of last pay.

(b) & (c) In view of the above, there is no provision and no salary is payable for the remaining period of service to the dependent.

(d) In the case of death of an unmarried Central Government employee covered under NPS, subject to fulfillment of conditions in the respective rules, family pension is available to his/her dependent parents and dependent disabled siblings in accordance with the provisions of CCS (Pension) Rules, 1972, while family pension is available to his/her dependent parents and dependent siblings up to the age of 25 years in accordance with the provisions of CCS (Extraordinary Pension) Rules. Further, in accordance with Office Memorandum No. 38/41/06-P&PW (A) dated 5th May, 2009, Death gratuity as per Rule 50 of CCS (Pension) Rules, 1972, would also be available in such cases.
